HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY ,THE TENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WP (PIL) NO: 11 OF 2023

Between:

1. Narsimulu Reddy, s/o. Bal Raj Aged- 50 years, Occ- Agriculture, R/o. H. No. 3-64, Pulusu Mamidi, Kondurg Mandal, Shadnagar, Ranga Reddy Mobile- 9963353011 Email Id- Nil Aadhar Card No- 8811 3311 1163 Pan Card No- APSJPN1557C
2. Lingala Chinnaiah Goud, S/o. Jangaiah Goud Aged- 67 years, Occ- Agriculture, R/o. H.No. 3-8, Pulusu Mamidi, Kondurg Mandal, Shadnagar, Ranga Reddy. Mobile- 9951956610 Email Id- Nil Aadhar Card No- 7258 2592 7657 Pan Card No- CLMPC7411E
3. Dabbu Sreenivas, S/o. Dabbu Venkataiah, Aged-34 years, Occ- Agriculture, R/o. H. No. 2-3, Parvathapuram village, Kondurg Mandal, Shadnagar, Ranga Reddy Mobile- 9848525248 Email Id- dabbusrinu5orgrnail.com Aadhar Card No- 2977 2311 7792 Pan Card No- BX0PD3630B
4. Durga Venakataih, S/o. Pochaiah Aged- 43 years, Occ- Agriculture, R/o. H. No. 1-95, Parvathapuram village, Kondurg Mandal, Shadnagar, Ranga Reddy Mobile- 2508 6534 2852 Email Id- venkateshkurma99orgmail.com Aadhar Card No- 2508 6534 2852 Pan Card No- CAAPV6255N
5. Cheguri Narsimha Reddy, S/o. Laxma Reddy, Aged- 45 years, Occ- Agriculture, R/o. H. No. 3-79, Pulusu Mamidi village, Kondurg Mandal, Shadnagar, Ranga Reddy Mobile- 9100698414 Email Id- Nil Aadhar Card No- 5404 0162 9416 Pan Card No- CJYPN9775Q

...PETITIONERS

AND

1. State of Telangana, Rep. by its Principal Secretary, Environment Department, Secretariat, Hyderabad
2. Telangana State Pollution Control Board, Through its Chairman, A-3, Paryavaran Bhavan, Sanath Nagar Road, Sanathnagar Industrial Estate, Sanathnagar, Hyderabad - 500018.
3. M/s. Om Shiv Shakthi Iron Industries Pvt. Ltd, Sy. Nos. 256 86257, Mogiligidda Village, Shadnagar Mandal, Mahboobnagar District - 509001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an appropriate writ, order or direction, and in particularly one in the nature of Writ of Mandamus-

a.To declare the action of the Respondent Nos. 1 and 2 in not relocating Respondent No. 3 to other area from the present location, as illegal, arbitrary, violative of guidelines for Sponge Iron plants notified by Ministry of Environment, Forest and Climate Change (MoEF), New Delhi dated 30.05.2008, for being violative of Article 21 of the Indian Constitution.

b.To direct the Respondent Nos. 1 and 2 to relocate the Respondent No. 3 industry to other area from its present area and be pleased to pass such other order/ s as this Hon'ble Court may deem fit in the best interest of justice.

c.To pass appropriate directions to not allow polluting industries to set up their operations that have detrimental effect on human health and environment.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct direct the Respondent Nos. 1 to 3 to close the Respondent No. 3 industry, pending disposal of the present public interest litigation.

Counsel for the Petitioner: Ms. SAMHITHA NIMMALA

Counsel for the Respondent No.1: SRI MOHD. IMRAN KHAN ADDL., ADVOCATE GENERAL

Counsel for the Respondent No.2: SRI ZEESHAN ADNAN MAHMOOD (SC TS POLLUTION CONTROL BOARD)

Counsel for the Respondent No.3: SRI DEEPAK MISHRA

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.11 of 2023

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Ms.Samhitha Nimmala, learned counsel for the petitioners; Sri Mohd. Imran Khan, learned Additional Advocate General for the State of Telangana, for respondent No.1; Sri Zeeshan Adnan Mahmood, learned Standing Counsel for Telangana State Pollution Control Board, appearing for respondent No.2 and Sri Deepak Mishra, learned counsel for respondent No.3.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties jointly and fairly submitted that the similar point became subject matter of consideration in W.P.No.2951 of 2005 decided on 10.09.2024 and this writ petition may be disposed of in terms of the order passed in the said writ petition.

4. In view of the consensus arrived at, this writ petition is **disposed of** in terms of the order passed in W.P.No.2951 of 2005 dated 10.09.2024. The directions contained in the said order so

far it relates to paragraph No.6(i) and (ii) will apply *mutatis mutandis* to this writ petition with full force. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-T. JAYASREE
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Environment Department, Secretariat, Hyderabad
2. Telangana State Pollution Control Board, Through its Chairman, A-3, Paryavaran Bhavan, Sanath Nagar Road, Sanathnagar Industrial Estate, Sanathnagar, Hyderabad - 500018.
3. One CC to Ms. SAMHITHA NIMMALA Advocate [OPUC]
4. One CC to SRI. ZEESHAN ADNAN MAHMOOD (SC TS POLLUTION CONTROL BOARD) Advocate [OPUC]
5. One CC to SRI DEEPAK MISHRA Advocate [OPUC]
6. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. [OUT]
7. Two CD Copies

KKS
LS

HIGH COURT

DATED:10/04/2025



ORDER

WP(PIL).No.11 of 2023

DISPOSING THE WRIT PETITION
WITHOUT COSTS

10
09/4/2025